

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 754 OF 2023

IN THE MATTER OF:

VIPUL KUMAR

.... APPLICANT

VERSUS

UTTARAKHAND POLLUTION
CONTROL BOARD & ORS.

....RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF THE APPLICANT

PAPERBOOK

(FOR INDEX PLEASE SEE INSIDE)

ADVOCATE FOR APPLICANT: NEERAJ KUMAR SHARMA

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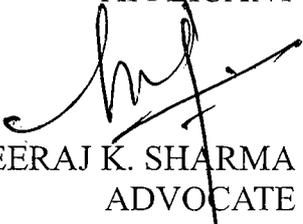
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APPLICANT

THROUGH


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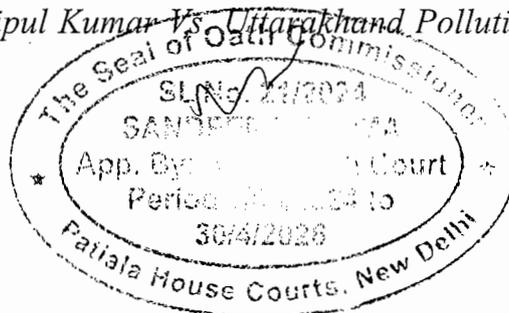
UTTARAKHAND POLLUTION
CONTROL BOARD & ORS

....RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF THE APPLICANT,
ABOVE NAMED.**

I, Vipul Kumar S/o. Shri Chandra Pal Singh R/o. Village Gadanpura, House No. 168, District Muzaffarnagar, (U.P) presently at New Delhi, do hereby solemnly affirm and declare as under:

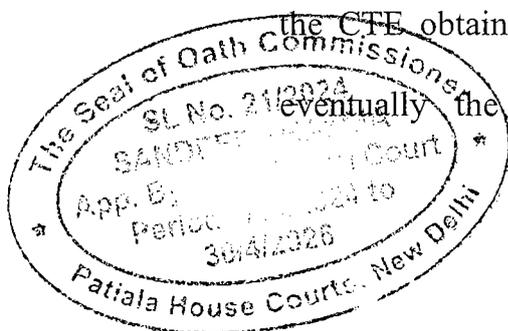
1. That I am the Applicant in the above-mentioned matter and as such am well aware of the facts of the present case, hence am competent to swear this affidavit.
2. That the instant Reply Affidavit is being filed in terms of and in compliance of the order dated 08.07.2024, passed by the Hon'ble Supreme Court of India in Civil Appeal No. 6366 of 2024, entitled "*Vipul Kumar Vs. Uttarakhand Pollution Control*



Board & Ors”, along with the annexures, which were also part of the record of above said Civil Appeal.

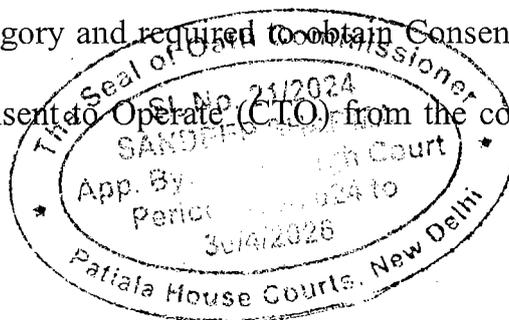
3. That admittedly the Respondent No.5 obtained the Consent to Establish dated 06.11.2020 without obtaining or filing the Environmental Clearance (EC) certificate necessary to excavate clay/earth soil as raw material for manufacturing Bricks in Brick Kiln. The same is apparent from their letters dated NIL filed by Respondent No. 5, before UKPCB, while obtaining Consent to Establish (CTE) dated 06.11.2020 and as such the CTE dated 06.11.2020 was illegally granted to Respondent No.5 and as such is the above said CTE is void ab initio and non-est in the eyes of law. Further the said fact is also apparent from the record filed by Respondent No.1/UKPCB through its Response Affidavit dated 17.02.24. The copies of Letters, both dated NIL filed with CTE dated 06.11.20, are annexed herewith and marked as ANNEXURE-A13 (colly).

4. It is submitted that otherwise also as per the terms & conditions in the above said Consent to Establish (CTE) dated 06.11.2020,



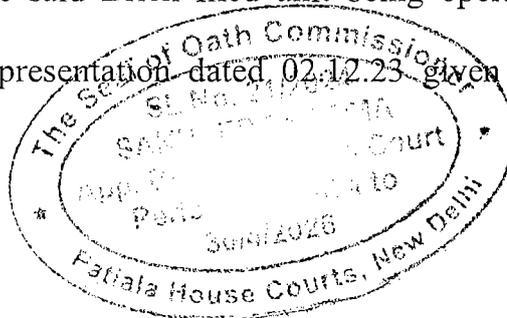
05.11.2021. It is submitted that clause 9 of the above said CTE expressly provides that “the consent Letter for establishment will be valid for a period of one year” and as such the above said CTE becomes invalid on 05.11.2021. Further the clause 9 of the above said CTE also states that “Ensure to obtain environmental approval as per rules carrying out excavation of soil as raw material for brick kiln” and as such in absence of the Environmental Clearance (EC), the above said CTE becomes invalid and void ab-initio and the approval of the same becomes illegal. The True typed copy of the said CTE dated 06.11.2020 is annexed herewith and marked as ANNEXURE-A14.

5. That in view of the above facts and circumstances regarding Consent to Establish (CTE) dated 06.11.2020, there was no CTE at the time of seeking CCA (Consolidated Consent to Operate & Authorization) and as such the CCA dated 03.01.2023, is also rendered invalid. The said fact is also endorsed by the CPCB in its reply dated 19.02.24 inasmuch as CPCB has categorically stated that as per the modified directions dated 07.03.2016 issued by CPCB, “Brick kiln” are categorized under 'Orange category and required to obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCB/PCC and



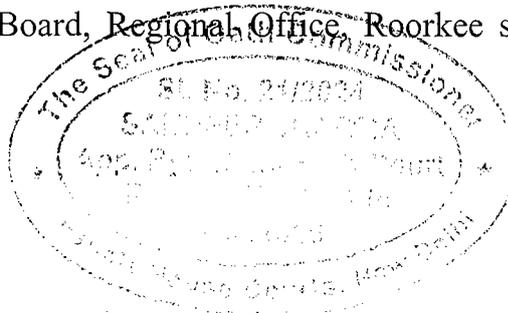
while granting CTE/CTO, the concerned SPCB/PCC shall mandatorily ensure that conditions stipulated in the MOEF&CC notification dated 22.02.2022, are complied with.

6. That Respondent No.5 Brick Kiln was admittedly operational since year, 2020/2021, whereas the first time CCA (Consolidated Consent to Operate & Authorization) was granted on 03.01.23, by Respondent No.1/UKPCB, without adhering to the siting criteria as stipulated under the above said Notification dated 22.02.22 inasmuch the Respondent No.5/ Balaji Brick Field came into existence and started operating in the year 2020/2021, without obtaining the Consent to Operate from UKPCB in terms of the Air Act/Water Act/ E.P Act and as such the consequences of it being an illegal unit and carrying out an unlawful activity would have been necessarily followed and the operation of the Respondent No. 5 ought to have been stopped and Environmental compensation, should have been imposed by Respondent No.1/UKPCB but to no avail, the said Brick kiln was allowed to exist, operate and function with impunity by Respondent No.1/UKPCB. The fact regarding the existence and the said Brick filed unit being operation is apparent from the representation dated 02.12.23 given by Respondent No.5 and



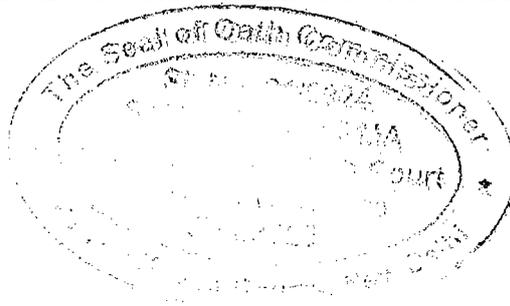
from para 6 of the Response Affidavit dated 17.02.2024, filed by the Respondent No.1. However, despite the above said admitted facts and circumstances, neither any action was taken against Respondent No.5 nor any environmental compensation was imposed on the above-named Respondent. The copy of the Representation dated 02.12.23, filed by Respondent No.5 is annexed herewith and marked s ANNEXURE-A15.

7. That admittedly Respondent No.5 started operating since 2020. Notification dated 22.02.22, was passed by MOEF & CC on 22.02.22, thereby stipulating the siting criteria w.r.t to establishment of Brick Kilns and Respondent No.5 obtained CCA (Consolidated Consent to Operate & Authorization) dated 03.01.23 for the first time on 03.01.23, therefore admittedly Respondent No.5 was operating illegally without any Consent to Operate from 2020 to 13.01.23 and was operating in violation of applicable laws and particularly in violation of siting criteria from 22.02.22 to 03.01.2023.
8. That the present Applicant filed a RTI Application dated 26.09.2023 before PIO/ RO, UKPCB, Uttarakhand Pollution Control Board, Regional Office, Roorkee seeking Information



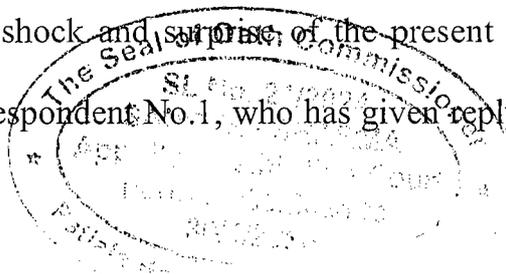
about the location of Respondent No.5 qua habitation, pokhar, school and existing Brick kilns and the same was replied by PIO/RO, UKPCB, Roorkee vide its reply dated 18.10.2023 with the relevant details supported by Google Photographs showing geo-location of the Respondent No.5 qua the places, asked. The true typed copy of the RTI Application dated 26.09.23 and the RTI Reply dated 18.10.23 are annexed herewith and marked as ANNEXURE-A16 & ANNEXURE-A17, respectively.

8. That it is most humbly submitted that in view of and on the basis of RTI reply dated 18.10.23, given by PIO/RO, UKPCB (Uttarakhand Pollution Control Board), Roorkee, it is apparent that Respondent No.5 is illegally operating since 22.02.22, in complete violation of the siting criteria stipulated under Notification dated 22.02.22, inasmuch as the Respondent No. 5 is operating within the prohibited distance as per Notification dated 22.02.22. The data supplied by UKPCB vide its RTI Reply dated 18.10.23 reveals that Respondent No.5/ Balaji Brick field, is located within 653.943 meters from an existing Brick kiln viz: Jai Mata Brick Field. Further Respondent No.5/ Balaji Brick Field is located within 534.603 meters from nearby



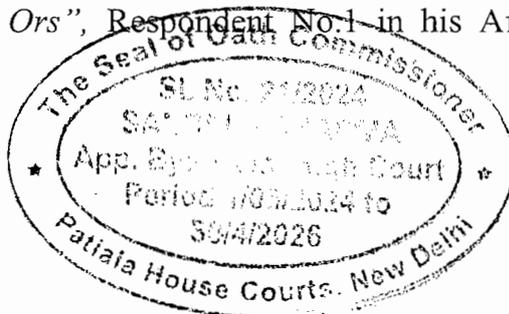
Pokhar (Water body/Pond), within 722.346 meters from habitation/ Harchandpur Village.

9. That in view of the above, the present Applicant respectfully submits that despite that fact that Respondent No.5 came into existence illegally and started its operation illegally without complying the terms and conditions and in violation of rules and despite the fact that information supplied by the UKPCB/ Respondent No.1 itself, clearly establish that the Consent to Operate and NOC was granted to Respondent No.5 after coming into effect of the Notification dated 22.02.22, in blatant violation of its conditions/clause No. 6 & 7. Despite the above said facts, the state PCB/UKPCB has allowed the Respondent No.5 Brick kiln to operate unchecked, to the reasons best known to them. The State Pollution Control Board is directly responsible for illegal operation of the Respondent No.5 and the pollution caused by the same. The same would directly lead to the increased air pollution in the area and would also endanger the flora, fauna and habitat of the region.
10. That to the shock and surprise of the present Applicant, same officer of Respondent No.1, who has given reply dated 18.10.23



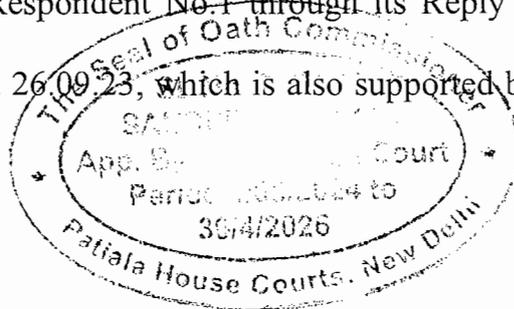
to RTI dated 26.09.23, has filed his Affidavit dated 17.02.23, contrary to the information supplied by him through his reply dated 18.10.23 and instead filed two google photographs /images dated 04.02.2024 (*Annexure-2 colly of the Response Affidavit*), (*the record of which is also not clear*), thereby vaguely stating that Respondent No.5 Brick kiln is located more than 800 meters from habitation, which is *per-se* contrary to the certified record supplied by him. Two google photographs /images dated 04.02.2024, are annexed herewith and marked as ANNEXURE-A18 (colly).

11. That it is also most humbly submitted that Respondent No.1 is completely silent on the violation by Respondent No.5/ Balaji Brick field, w.r.t its location from from an existing Brick Kiln viz: Jai Mata Brick Field and its location from nearby Pokhar (Water body/Pond), for the reasons best known to him.
12. That it is also most humbly submitted that despite knowledge of the Order dated 08.04.2022, passed by the Hon'ble Supreme Court of India in *Civil Appeal D. No. 18213 of 2021* entitled "*NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors*", Respondent No.1 in his Affidavit stated that

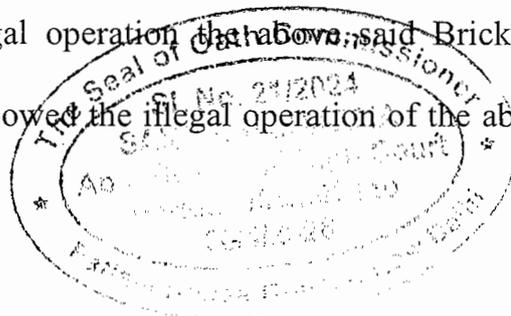


since the brick kiln was existing and in operation when the Notification dated 22.02.22 was issued, there fore its existence and operation is valid, even if the CCA is obtained thereafter, which is apparently wrong inasmuch as the Hon'ble Supreme court has clearly mandated that the operation of Brick kilns shall be subject to compliance of conditions mentioned in the Notification dated 22.02.22. It is most humbly submitted that the above said order does not differentiate between the existing or non-existent Brick kilns as on date of issuance of Notification dated 22.02.22.

13. That Respondent No. 5 also filed the photograph dated 24.04.2022 with its Reply thereby factually disputing the distance between Balaji Brick Filed from Village Harchandpur and stated that the correct distance between two is 852.59m. However, the said reply and photograph is taken on 24.04.2022, which cannot depict the true and correct position as of today and the same is not even supported by any Affidavit. The said photograph depicts the distance which is contrary to the distance between the above said two places given by UKPCB/Respondent No.1 through its Reply dated 18.10.23 to RTI dated 26.09.23, which is also supported by the Affidavit of

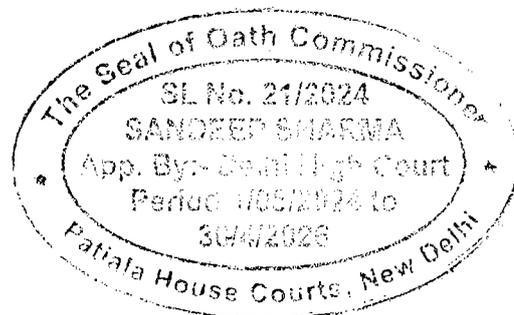


15. That the Respondent No.5 was granted CCA on 03.01.23 and as such the said date would be the date to determine the application of laws, rules including the notification dated 22.02.22.
16. That the Order dated 06.12.23, passed by Respondent No.1/ UKPCB, whereby Respondent No.1 after revoking the CCA dated 03.01.23, granted to Respondent no.5, revalidated the above said CCA, is without any jurisdiction and as such is liable to be set aside inasmuch as the above said order dated was passed without any jurisdiction and the same was passed without any change in circumstances and without any new fact or document brought on record before UKPCB or filed before UKPCB. by Respondent No.5.
17. That it is most respectfully submitted that Respondent No.1/ Uttarakhand Pollution Control Board has granted CTE (Consent to Establish) and CCA (Consolidated Consent to Operate & Authorization) dated 03.01.23, in favour of Respondent No.5, without ensuring the compliance of the applicable laws including the Notification dated 22.02.22 and has also failed to stop the illegal operation of the above said Brick Kiln and has knowingly allowed the illegal operation of the above said Brick



Kiln in endangering the environment, even after representation by the present Applicant.

18. That it is submitted that Pokhar/ Pond/water bodies are very much part of flora, fauna/habitat and is covered by the clause 6 of the Notification dated 22.02.22 and clause 6 stipulates the power of state PCB's to further make the already defined siting criteria, more stringent w.r.t Brick Kilns considering its proximity to habitation, population density, water bodies, sensitive receptors etc and the word 'habitation', is mutually inclusive of the above said terms.
19. That in view of the above facts and circumstances, it is most humbly prayed that the appropriate directions may be issued to shut down the operations of Respondent No.5, thereby cancelling the CCA dated 03.01.23 and renewed CCA dated 12.06.23. It is also prayed that an order may also be passed imposing environmental compensation on Respondent No.5 for continuous and deliberate violation of applicable laws, orders and notifications.



That no part of this affidavit is false and nothing material has been concealed there from.

[Handwritten Signature]
DEPONENT

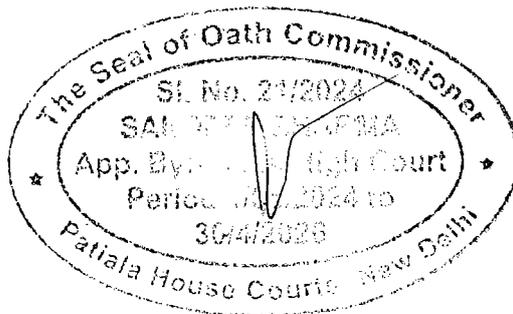
VERIFICATION:

2024

Verified at New Delhi on this day of July, 2024, that the contents of the above Affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

[Handwritten Signature]
I identified the deponent who has signed in my presence

[Handwritten Signature]
DEPONENT



Solemnly sworn before me read over & explained to the deponent Admitted to be correct

Oath Commissioner, New Delhi

2 AUG 2024

बालजी ब्रिक फील्ड

खाता नंबर 88/2 व 106/2 ग्राम नगला सटकु तहसील रूडकी जिला हरिद्वार

उपक्रम पत्र

- 1-हम अमित मालिक पार्टनर बालजी ब्रिक फील्ड निवासी गरम 328 गऊशाला नदी रोड मुज़फ़्फ़रनगर उत्तर प्रदेश है
- 2-मरे भटटे का नाम श्री बालजी ब्रिक फील्ड है जोकी खाता नंबर 88/2 व 106/2 ग्राम नगला सटकु तहसील रूडकी जिला हरिद्वार में स्थापित है
- 3- भटटे की राज्य राज मार्ग से दुरी लगभग 5 से 6 किलोमीटर है व भटटे के 1 किलो मिटर के आस पास कोई उद्यान नर्सरी व आबादी नहीं है
- 4-भटटे में कच्चा माल के तोर पर मिटी की आवश्यकता होती है जिसके लिये environment clearance के लिये आवेदन किया जायेगा उसके बाद ही भटटे को सञ्चालन मे लाया जायेगा
- 5-भटटे को हाई ड्राफ्ट या ज़िक ज़क पध्दति से बांया जायगा

Verified


PIO/RO
UKPCB
Roorkee

BALAJI BRICK FIELD

KHATA NO. 88/2 & 106/2, VILLAGE NAGLA SAKTU, TEHSIL
ROORKEE, DISTRICT HARIDWAR

LETTER BY ENTERPRISE

1. I, Amit Malik, Partner, Balaji Brick Field, Resident of Village 328, Gaushala, Nandi Road, Muzaffarnagar, Uttar Pradesh, states:
2. That name of Brick Kiln owned by me is Balaji Brick Field, which is situated at Khata No. 88/2 & 106/2, Village Nagla Saktu, Tehsil Roorkee, District Haridwar.
3. That the distance of the above said Brick Kiln from the State Highway is approximately 5km to 6km and there is no park/garden or habitat within 1km of the above said Brick Kiln.
4. That there is necessity of clay/earth soil as raw material for the Brick Kiln to operate and for which an application would be moved / filed for obtaining Environmental Clearance and there after only the above said Brick Kiln would be made operational.
5. The operation of the said Brick Kiln would be based on High Draft or Zig Zag technology.

Dated: N.L.L

Verified
Sd/-
PIO/RO
UKPCB

266

(13) 16

BALAJI BRICK FIELD

To The

Regional officers

UEPPECB ROORKEE

SUBJECT:- FOR CONSANT TO ESABLIMENT

DEAR SIR

Sir your inform that I have applied to cte(NOC) in department right now we only want permission to put Bhatta company, Bhatta building work complete before company run it will be reported in department and before receiving E.c . Ec is not required inn NOC as par department ruol . Operation consent required tha E.C. copy of Ec will be submitted to department when batta is run. It has not been written anywhere in E.c rule 2006 that it is required for her before applying bhatta

Verified


PIO/RO
UKPCB
Roorkee

BALAJI BRICK FIELD

To,
Regional Officer
UEPPECB, ROORKEE

SUBJECT: FOR CONSENT TO ESTABLISHMENT

Dear Sir,

Sir, You are informed that I have applied to CTE (NOC) in the department. Right now, we only want permission to put Bhatta Company, Bhatta Building work complete before company run it will be reported in Department and before receiving E.C. E.C is not required in NOC as per department Rule. Operation Consent required the E.C. Copy of E.C will be submitted to department, when Bhatta is run. It has not been written anywhere in E.C. Rules, 2006. That is required for her before applying Bhatta.

Verified
Sd/-
PIO/RO
UKPCB
Roorkee

Dated: NPL



उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

Phone No. 01332-260422 E-mail: rorueppcb2013@gmail.com

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/एनओसी-1378/2020/361

दिनांक: 06/11/2020

सेवा में,

पंजीकृत डाक द्वारा

M/s Balaji Brick Field
Nagla Saktu Berhampur,
Manglour, Roorkee
Haridwar, Distt- Haridwar.

विषय :- पर्यावरणीय प्रदूषण की दृष्टि से ईट भट्टे की स्थापना हेतु स्थापनार्थ सहमति पत्र (Consent to Establish) निर्गमन।

महोदय,

कृपया उपरोक्त विषयक आपके आवेदन पत्र दिनांक- 28.10.2020 के क्रम में उद्योग के प्रस्तावित स्थल का निरीक्षण किया गया। निरीक्षण के पश्चात् लिए गए निर्णय के क्रम में उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन की शर्त के साथ सहमति स्थापना हेतु सहमति पत्र (Consent to Establish) निर्गत किया जाता है।

1. स्थापना हेतु सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है:-

(क) स्थल :	Nagla Saktu Berhampur, Manglour, Roorkee Haridwar. Distt- Haridwar.
(ख) उत्पादन :	Brick-90000 Nos/Month.
(ग) मुख्य कच्चे माल :	1. Wood- 15000 MT/Month. 2. Coal- 70MT/Month. 3. Clay- 2500 MT/Month.
(घ) औद्योगिक उत्प्रवाह :	Nil.
(ङ) प्रयुक्त ईंधन :	Nil.
(च) श्रेणी :	Category Orange; Scale Small, Investment- 0.25 Crs.

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।

1. ब्रिक क्लिन उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पेंटिङ्क, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण की व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित करें।
2. ब्रिक क्लिन उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें, जब तक कि वह बोर्ड से जल अधिनियम एवं वायु अधिनियम के अन्तर्गत सहमति (CCA) प्राप्त न कर ले। जल एवं वायु सहमति (CCA) प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रत्येक आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्यक जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
3. ब्रिक क्लिन उद्योग में परीक्षण उत्पादन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित कराया जाये।
4. घरेलू उत्प्रवाह, जिसकी मात्रा 0.7 कि०ली०/दिन से अधिक नहीं होगी। सेप्टिक टैंक के माध्यम से सोरफिट में निरस्तारित किया जाये।
5. यह स्थापना हेतु सहमति पत्र केवल घरेलू उत्प्रवाह के लिये मान्य है। औद्योगिक प्रक्रिया में जल का प्रयोग कदापि नहीं किया जाये।
6. ब्रिक क्लिन उद्योग द्वारा रबर, प्लास्टिक एवं अन्य प्रतिबन्धित तत्वों का प्रयोग ईंधन के रूप में कदापि नहीं किया जाये।
7. ब्रिक क्लिन उद्योग में नियमानुसार प्लाईऐश का प्रयोग ईट निर्माण हेतु किया जाये।
8. ब्रिक क्लिन के संचालन से पूर्व नियमानुसार सक्षम विभागों जैसे- खानन अनुज्ञा, जिला पंचायत का पंजीकरण, प्रमाण पत्र एवं जिला उद्यान विभाग से अनुमति प्राप्त कर प्रस्तुत की जाये।
9. यह स्थापना हेतु सहमति पत्र एक वर्ष की अवधि के लिए वैध होगा।



10. ब्रिक क्लिन उद्योग का संचालन इस प्रकार से किया जाये, कि परिवेशीय वायु गुणवत्ता रादेव बोर्ड मानकों के अनुरूप रहे।
11. ब्रिक क्लिन में नियमानुसार पर्याप्त क्षमता की ऊंची चिमनी स्थापित की जाये। चिमनी में अनुश्रवण हेतु प्लेटफार्म एवं होल की उचित व्यवस्था की जाये।
12. ब्रिक क्लिन के लिये कच्चे माल के रूप में मिट्टी की खुदाई हेतु संचालन से पूर्व नियमानुसार पर्यावरणीय स्वीकृति प्राप्त करना सुनिश्चित करें।
13. इकाई में प्रस्तावित ब्रिक क्लिन का निर्माण हाई ड्राफ्ट, जिग-जैग तकनीकी के अनुरूप किया जाना सुनिश्चित किया जाये।
14. ब्रिक क्लिन उद्योग से जनित ठोस अपशिष्ट पदार्थों को इस प्रकार निस्तारित किया जाये, कि जल, वायु तथा मृदा प्रदूषण की सम्भावना न रहे।
15. ब्रिक क्लिन उद्योग का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न हों। प्रदूषण सम्बन्धी जन-शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिवोक (निरस्त) कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योगी का होगा।
16. ब्रिक क्लिन उद्योग परिसर में चारों तरफ कम से कम 3 कतारों वाली हरित पट्टिका विकसित की जाये। हरित पट्टिका हेतु सघन तथा छायादार वृक्षों का चयन किया जाये। हरित पट्टिका हेतु निर्धारित भूमि पर निर्माण कार्य न किया जाये।
17. ब्रिक क्लिन उद्योग में खतरनाक/परिसंकटमय रसायन विनिर्माण, भण्डारण एवं आयात नियम 1989 का पालन किया जाये।
18. ब्रिक क्लिन उद्योग में सुरक्षा सम्बन्धी समस्त उपाय किये जायें तथा उत्पादन प्रारम्भ करने से पूर्व सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
19. यह स्थापनार्थ सहमति पत्र मात्र बिन्दु संख्या 1 के (ख) में वर्णित उत्पाद एवं उत्पादन क्षमता हेतु मान्य है।
20. ब्रिक क्लिन उद्योग में बोर्ड की पूर्वानुमति के बिना क्षमता विस्तारीकरण/प्रक्रिया परिवर्तन कदापि नहीं किया जाये।
21. यह स्थापनार्थ सहमति जल अधिनियम एवं वायु अधिनियम के अन्तर्गत निर्गत की जा रही है।
22. इंगित स्थल के विधिक भूमि उपयोग एवं नियमानुसार अन्य विभाग से वांछित स्वीकृति अवश्य प्राप्त कर ली जाये।
23. वन एवं पर्यावरण मंत्रालय, भारत सरकार की अधिसूचना संख्या- एस0ओ0-763(ई.) दिनांक 14.09.99 अधिसूचना संख्या-979 (ई.) दिनांक 27.08.2003 के अनुपालन में ईट बनाने में तापीय विद्युत गृह से जनित राख का समुचित इस्तेमाल किया जाये।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत स्थापना हेतु सहमति (COE) पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापना हेतु सहमति पत्र (Consent to Establish) की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 04.12.2020 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये, अन्यथा स्थापना हेतु सहमति पत्र निरस्त कर दिया जाएगा।

प्रतिलिपि:- सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी (प्र०) 05.11.20

क्षेत्रीय अधिकारी (प्र०)



REGIONAL OFFICE
UTTARAKHAND POLLUTION CONTROL BOARD
IRRIGATION PARIKALP BUILDING COMPLEX,
ROORKEE-247667 -HARIDWAR
Phone No. 01332-260-422
E-mail: rorueppch2013@gmail.com

Letter No.UKPCCH/ROR/NOC-1378/2020/861

Dated 06.11.2020

By Registered Post

To,

M/s Balaji Brick Field
Nagla Saktu Berhampur
Manglour, Roorkee Haridwar,
Distt- Haridwar

Subject:- Issuance of Consent letter (Consent to Establish) for establishment of brickfield in view of environmental pollution.

Sir,

With reference to your application your application dated 28.10.2020 on above subject the proposed site of the industry was inspected. In pursuance of decision taken after inspection, the consent letter (Consent to Establish) is issued for conditional establishment of the industry subject to

proper compliance of the following specific conditions and general conditions from the point of view of environmental pollution.

1. Consent letter for establishment is being issued only for the following specifications:-

(a) Site:	Nagla Saktu Berhampur, Manglour, Roorkee Haridwar. Distt-Haridwar
(b) Production:	Brick-90000 Nos/Month.
(c) Main raw materials:	1. Wood-15000 MT/Month. 2. Coal-70MT/Month. 3. Clay- 2500 MT/Month.
(d) Industrial effluent:	Nil.
(e) Fuel used:	Nil.
(f) Category:	Category Orange; Scale Small,

	Investment- 0.25 Crs.
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In case of carrying any change in the above mentioned subject matter, it will be necessary to obtain a consent letter for re-establishment.

1. The progress report made in the installation of all the necessary equipment, plants, green belt, effluent purification plant and air pollution control system in the brick clean industry should be sent to this office continuously by the tenth date of every month.
2. Do not start trial production in the brick clean industry unless and until it obtains consent (CCA) from the board under the Water Act and Air Act. To obtain Water and Air Consent (CCA), prescribed consent applications must be submitted to this office at least 2 months before from

the date of starting production in the unit, mentioning the first pre-production application. If the industry does not comply with the above, then legal action can be taken against the industry under the statutory provisions of the said Acts without any prior notice.

3. Before trial production in the brick clean industry, inspection of the unit should be ensured by the regional office.
4. Domestic effluent, the quantity of which will not exceed 0.7 kg/day the same shall be extended into soakpit through septic tank.
5. This consent letter for establishment is valid only for domestic effluent. Water should never be used in industrial processes.

6. Rubber, plastic and other banned elements should never be used as fuel by the brick clean industry.
7. As per rules in brick kiln industry, fly ash should be used for brick manufacturing.
8. Before operation of Brick Clean, as per rules, the permission from competent departments like mining license, registration of District Panchayat, certificate and permission from District Horticulture Department should be obtained and submitted.
9. This consent letter for establishment will be valid for a period of one year.
10. The brick clean industry should be operated in such a way that the ambient

air quality always remains as per the board standards.

11. A tall chimney of sufficient capacity should be installed in the brick clean as per rules. Proper arrangement of platform and hole should be made in the chimney for monitoring.
12. Ensure to obtain environmental approval as per rules before carrying out excavation of soil as raw material for brick clean.
13. It should be ensured that the proposed brick clean in the unit is constructed as per high draft, zig-zag technology.
14. The solid waste generated from brick clean industry should be disposed of in

such a way that there is no possibility of water, air and soil pollution.

15. The brick clean industry should be operated in such a way that complaints related to pollution are not received. If public complaints related to pollution are received and confirmed, the consent letter for establishment will be revoked the entire responsibility of which will be on the part entrepreneur.
16. At least 3 rows of green belt should be developed all around the Brick Clean Industry complex. For this, dense and shady trees should be selected. Construction work should not be done on the land earmarked for green belt.
17. Manufacturing, Storage and Import of Hazardous Chemicals Rules 1989 should be followed in the brick clean industry.

18. All safety related measures should be taken in the brick clean industry and no objection certificate should be obtained from the competent departments before starting the production.
19. This consent letter for establishment is valid for the product and production capacity mentioned in clause (b) of point No.1.
20. Capacity expansion/process change should never be done in the brick clean industry without prior approval of the Board.
21. This establishment consent is being issued under the Water Act and Air Act.
22. The legal land use of the indicated site and necessary approval from other

departments as per rules must be obtained.

23. In compliance of Notification No. SO-763 (E.) Dated 14.09.99 Notification No.979 (E.) dated 27.08.2003 of Ministry of Forest and Environment, Government of India ash generated from thermal power plants should be properly used in brick making.

Please note that failure to effective and satisfactory compliance of specific conditions and general conditions written above will result in cancellation of the Consent for Establishment (COE) letter issued by the Board. The Board reserves the right that the conditions of the Consent to Establish should be amended or cancelled.

Regarding the above mentioned specific and general conditions, the industry must send the first compliance report to this office by 04.12.2020. The compliance reports should be sent regularly, otherwise the consent letter for establishment will be cancelled.

Sd/- Illegible
Regional Officer (P)

Copy to:

Member Secretary, Uttarakhand Pollution
Control Board, Dehradun for information.

Sd/- Illegible
Regional Officer (P)

//True translated copy//

M/S BALAJI BRICK FIELD

Nagla Saktu Berhampur Jatt Manglour Roorkee

02/12/2023

Ref No

Date: 21.12.2023

सेवा में
माननीय क्षेत्रीय अधिकारी जी
उत्तराखण्ड पर्यावरण संरक्षण और प्रदूषण नियंत्रण बोर्ड,
सिंचाई रिकल्प भवन परिसर रुड़की
हरिद्वार(उत्तराखण्ड)।

विषय: उद्योग की निरस्त संचालनार्थ सहमति रिवोक किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय के अपने प्रत्राक UKPCB/ROR/सम्पत्ति/B-152/2023/1170 दिनांक 28/11/2023 द्वारा भट्टे के निरस्त संचालनार्थ सहमति में Ngt के आदेश दिनांक 22/02/2022 के आधार पर रिवोक की गयी है।

महोदय अवगत करावा हे कि हमारे भट्टे द्वारा आपके विभाग से नियम अनुसार संचालनार्थ सहमति प्राप्त के बाद वर्ष 2020 से संचालित है Ngt के आदेश एव पर्यावरण 22/2/2022 का आदेश हमारे भट्टे पर लागू वही होता है जिसके प्रमाण हेतु विम्न अभिलेख संलग्न है

अतः आपसे उक्त अनुरोध है कि उक्त अभिलेखों का परीक्षण कर भट्टे की संचालनार्थ सहमति को पुनः वेध करने की कृपा करे

दिनांक: 02.12.2023

संलग्न

भवदीय,

M/S BALAJI BRICK FIELD

- 1- उद्घाटन विभाग. NOC
- 2- प्रदूषण नियंत्रण बोर्ड NOC
- 3- प्रदूषण नियंत्रण बोर्ड की CCA
- 4- प्रदूषण नियंत्रण बोर्ड की CCR

अभिषेक

850/540/0
25
04/11/2023

2854
02/12/2023

M/S BALAJI BRICK FIELD**NAGLA SAKTU, BERHAMPUR JATT, MANGLOUR, ROORKEE**

Ref No.....

Date- 02/12/2023

To,

Hon'ble Regional Officer

Uttarakhand Environmental Protection & Pollution Control Board,

Irrigation Parikalp Building Premises Roorkee,

Haridwar, Uttarakhand

SUBJECT: Regarding revocation of Consent to Operate of the
Industry

Dear Sir,

Kindly refer to your Letter No. UKPCB/ROR/Consent/B-152/2023/1170 dated 28.11.2023 regarding the above subject matter, where you have revoked the Consent to Operate granted to the industry base on and pursuant to the order dated 22.02.2022, passed by the NGT.

Sir, this is to inform you that our Brick Kiln was operational since 2020, after obtaining Consent to Operate from your department. The Order passed by NGT and Notification dated 22.02.2022, is not

applicable to our Brick Kiln. Required documents/proof are annexed herewith the present Application.

Therefore, it is requested that kindly revalidate the Consent to Operate, after going through the annexed documents.

Yours Sincerely

Sd/-

(Amit Malik)

M/s Balaji Brick Field

Dated 02.12/2023

Enclosures:

1. NOC from Horticulture Department
2. NOC from Pollution Control Board
3. CCA from Pollution Control Board
4. CCR from Pollution Control Board

बिन्दु नं० -283 (M)

सेवा में,

श्रीमान जनसूचना अधिकारी/श्रीमान क्षेत्रिय अधिकार महोदय,
उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड
रूडकी जनपद हरिद्वार

33.

विषय: सूचना का अधिकार अधिनियम 2005 के अनुपालन में निम्न सूचनाएं प्राप्त करने के सम्बन्ध में।

श्रीमान जी,

सादर निवेदन है कि प्रार्थी निम्न बिन्दुओं पर सूचना प्राप्त करना चाहता

है-

- 1- यहकि मैसर्स श्री बालाजी ब्रिक फील्ड, ग्राम नगलां सकटू तहसील रूडकी जिला हरिद्वार से चौधरी भरत सिंह जूनियर हाईस्कूल, ग्राम हरचन्दपुर की कितनी दूरी है।-
- 2- यहकि उपरोक्त भट्टे के आस पास के बाग बगीची की दूरी व उनका क्षेत्रफल व खसरा नम्बर उपलब्ध कराने का कष्ट करे।
- 3- यहकि उपरोक्त भट्टे से आस पास के भट्टो का नाम व उनकी दूरी की रिपोर्ट उपलब्ध कराने का कष्ट करे।
- 4- यहकि उपरोक्त भट्टे के आस पास के तालाबो व पोखर की दूरी उपलब्ध कराने का कष्ट करे।
- 5- यहकि उपरोक्त भट्टे से आस पास की आबादी की दूरी उपलब्ध कराने का कष्ट करे।

श्रीमान जी प्रार्थी के द्वारा आपेक्षित शूल्क अंकन 10/रूपये जिसका करेसी नं० 67Q440614\ प्रार्थना पत्र के साथ सलंगन किया जा रहा है और अन्य कोई आपेक्षित शूल्क होगा तो प्रार्थी उसको भी जमा करने को तैयार है।

अतः श्रीमान जी से प्रार्थना है कि कृपया उपरोक्त बिन्दुओं पर मांगी गई कापीयो की सर्टीफाईड कापी उपलब्ध कराने की कृपा करे। कृपा होगी।

दिनांक 26/9/2023

प्रार्थी- *Ram*

आदेश कुमार पुत्र श्री जगपाल सिंह,
निवासी ग्राम मन्नाखेडी जनपद हरिद्वार
आधार कार्ड नं० 508581906389
मौ० नं० 9412352600

र155

26/09/2023

Acc't/Clarification
U

27/09/23

SAO/0

27/09/2023

Verified

JK
PIO/RO
UKPCB
Roorkee

ANNEXURE- A 16.

To,
The Public Information Officer/
Respected Regional Officer,
Uttarakhand Pollution Control Board,
Regional Office, Roorkee.

Subject – In respect of providing following information under the Right to Information Act, 2005

Respected Sir, the Applicant herein seeks information on the following points:

1. What is the distance between M/S Balaji Brick Field Village Nangla Saktu, Tehsil Roorke, District Haridwar from Chaudhary Baharat Singh Junior High School, Village Harchandpur?
2. What is the distance of nearby park/garden, from the above said Brick Kiln, their area and please provide their respective Khasra Numbers?
3. What is the name of nearby Brick Kilns from the above said Brick kiln and what is the respective distance between them?
4. Please provide details of distance of nearby Ponds/Pokhars from the above said Brick kiln.
5. Please provide details of the distance of nearby Abadi area/Habitat from the above said Brick Kiln.

Sir, the Applicant has deposited and annexed required application Fee of Rs. 10, whose currency No. is 90F 904515, with the present Application and undertakes to make good other required fee, if any.

Sir, it is therefore requested that certified copies of the documents providing information on the above said points may be provided to the Applicant. I will be highly obliged.

Your sincerely,

Sd/-

Adesh Kumar S/o Shri. Jagpal Singh
Resident of Village Mannakheri
District: Haridwar
Aadhar No. 508581906389
Mob. No. 9412352600

Dated: 26/09/2023

Stamp of Receipt
UKPCB/ 26/09/23



286

क्षेत्रीय कार्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

ANNEXURE-A17



26.

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-18(34)/2023/ 949

दिनांक: 18.10.2023

पंजीकृत डाक द्वारा

सेवा में,

श्री आदेश कुमार पुत्र श्री जगपाल सिंह,
निवासी ग्राम- मन्नाखेड़ी,
जिला- हरिद्वार।

विषय:- सूचना का अधिकार अधिनियम-2005 के अन्तर्गत सूचना उपलब्ध कराये जाने के सम्बन्ध में।
महोदय,

उपरोक्त विषयक अपने सूचनाधिकार अनुरोध पत्र दिनांक 26.09.2023 का सन्दर्भ लेना चाहें। उक्त सूचना अनुरोध पत्र द्वारा मांगी गयी सूचनाओं का प्रमाणित विवरण निम्नानुसार प्रेषित किया जा रहा है:-

- बिन्दु सं0- 1 सूचना संलग्न है। (01 पृष्ठ)।
बिन्दु सं0- 2 सूचना संलग्न है। (01 पृष्ठ)।
बिन्दु सं0- 3 सूचना संलग्न है। (01 पृष्ठ)।
बिन्दु सं0- 4 सूचना संलग्न है। (01 पृष्ठ)।
बिन्दु सं0- 5 सूचना संलग्न है। (03 पृष्ठ)।

उक्त सूचनाओं से संतुष्ट नहीं होने पर विभागीय अपीलीय अधिकारी के समक्ष अपील की जा सकती है। जिनका पता निम्नवत् है :-

श्री पी0के0 जोशी, विभागीय अपीलीय अधिकारी/पर्यावरण अभियंता, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, गौरा देवी पर्यावरण भवन, 46-बी, आई0टी0 पार्क, सहराधारा रोड, देहरादून।
संलग्नक:- यथोपरि। (07 पृष्ठ)।

Verified

PIO/RO
UKPCB
Roorkee

भवदीय,

18/10/2023
(एस0 पी0 सिंह)

लो0 सू0 अधि0/क्षेत्रीय अधिकारी

18/10/23

REGIONAL OFFICER
UTTARAKHAND POLLUTION CONTROL BOARD
IRRIGATION PROJECT BUILDING COMPLEX, ROORKEE -
247667 HARIDWAR

No. UKPCB/ROR/S-18(34)/2023/949 Dated 18.10.2023

By Registered Post

To

Shri. Adesh Kumar
S/O Shri. Jagpal,
R/O Vill. Mannakheri,
District Haridwar

Sub:- **Regarding providing information sought
under the Right to Information Act, 2005.**

Sir,

Kindly have reference to your application dated 26.09.2023 on the above mentioned subject. The information sought in your above said application is provided along with proofs in the following manner:-

Information of Point No.-1:- details of the information is annexed herewith (01 Page)

Information of Point No.-2:- details of the information is annexed herewith (01 Page)

Information of Point No.-3:- details of the information is annexed herewith (01 Page)

Information of Point No.-4:- details of the information is annexed herewith (01 Page)

Information of Point No.-5:- details of the information is annexed herewith (03 Pages)

In case of not being satisfied with the above information, an appeal may be filed before the Departmental Appellate Officer, whose address is mentioned as follows:-

Shri. P.K. Joshi, Departmental Appellate Officer/
Environmental Engineer Uttarakhand Pollution
Control Board, Gaura Devi Paryavaran Bhawan, 46-B,
I.T. Park, Sahastradhara Road, Dehradun.

Enclosure:- As Above (7 pages)

Yours

sincerely,

Sd/-
18.10.2023
(S. P Singh)
RTI Officer/ Regional Officer

ANNEXURE-1
POINT NO.1

MAP

Balaji Brick Field to Chaudhary.....

Distance: 815.321m

BALAJI BRICK FIELD TO CHAUDHARY BHARAT SINGH HIGH
SCHOOL

GOOGLE PHOTOGRAPH.

SD/-
VERIFIED PIO/RO
UKPCB
ROORKEE

290

सोलंकार - 1

मिन्स नं-1

40. (7)

Balaji brick field to chaudhary...



Distance: 815.21 m

BALAJI BRICK FIELD TO CHAUDHARY BHARAT SINGH HIGH SCHOOL



Verified


 PIO/RO
 UKPCE
 Coorkee

ANNEXURE-2
POINT NO.2

MAP

Balaji Brick Field to Bagicha ki.....

Distance: 1.363km

BALAJI BRICK FIELD TO BAGICHA KI DISTANCE

GOOGLE PHOTOGRAPH.

SD/-
VERIFIED PIO/RO
UKPCB
ROORKEE

292

संलग्नक-२

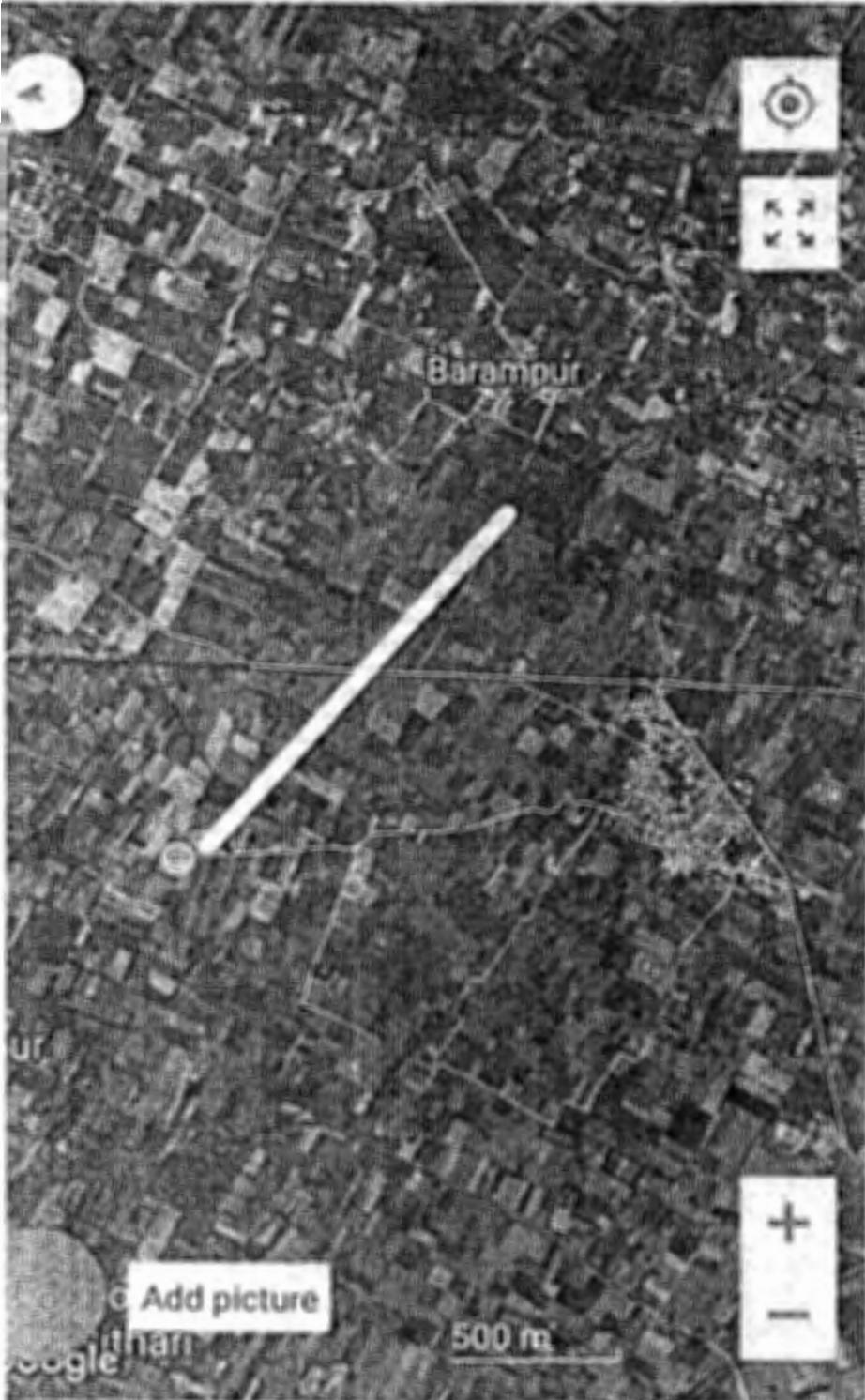
42. (6)

चिन्तु फो-२

3alaji brick field to bagicha ki... (X)

Distance: 1.363 km

3ALAJI BRICK FIELD TO BAGICHA KI DISTANCE



Verified


 PIO/RO
 UKPCB
 Roorkee

ANNEXURE-3
POINT NO.3

MAP

Balaji Brick Field to Jai Mata Br.....

Distance: 653.943m

BALAJI BRICK FIELD TO JAI MATA BRICK FIELD DISTANCE

GOOGLE PHOTOGRAPH.

SD/-
VERIFIED PIO/RO
UKPCB
ROORKEE

294

संलग्न - 3

44. (5)

विन्ध्य 100-3

Balaji brick field to Jai Mata br... (X)

Distance: 653.913 m

BALAJI BRICK FIELD TO JAI MATA BRICK FIELD DISTANCE



Verified


 PIO/RO
 UKPCB
 Roorkee

ANNEXURE-4
POINT NO.4

MAP

Balaji Brick Field to nearby Po.....

Distance: 584.603m

BALAJI BRICK FIELD TO NEAR BY POKHAR

GOOGLE PHOTOGRAPH.

SD/-
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UKPCB
ROORKEE

296

46 (4)

संलग्नक-4
विनू-4

Balaji brick field to near by po... (X)

Distance: 587.603 m

KALAJI BRICK FIELD TO NEAR BY POKHAR



Verified

PIO/RO
UKPCB
Roorkee

ANNEXURE-5
POINT NO.5

MAP

Balaji Brick Field to near by Har.....

Distance: 722.346m

BALAJI BRICK FIELD TO NEAR BY HARCHANDPUR VILLAGE

GOOGLE PHOTOGRAPH.

SD/-
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UKPCB
ROORKEE

4

8. (3)

Balaji brick field to near by har... (X)

सिंदूर
विन्दु रंग

4-5
-5

Distance: 722.346 m

BALAJI BRICK FIELD TO NEAR BY HARCHANDPUR VILLAGE



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sc
PIO/R
UKPC
Koorke

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080

MAP

Balaji Brick Field to Thoi Village.....

Distance: 1.57 km

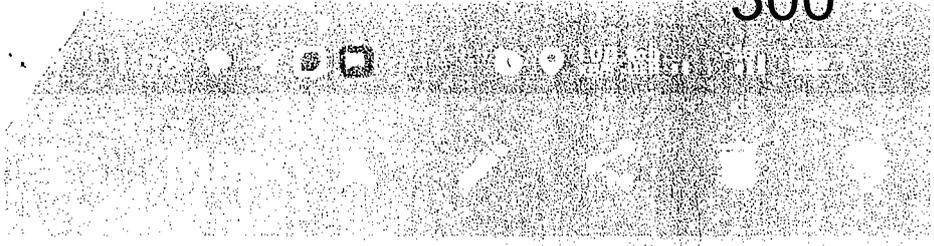
BALAJI BRICK FIELD TO THOI VILLAGE

GOOGLE PHOTOGRAPH.

SD/-
VERIFIED PIO/RO
UKPCB
ROORKEE

300

50. (2)



Balaji brick to thoi village



Distance: 1.57 km

BALAJI BRICK TO THOI VILLAGE



Verified

PIO/RO
UKPCB
Roorkee

MAP

Balaji Brick Field to Barampur V.....

Distance: 1.207 km

BALAJI BRICK FIELD TO BARAMPUR VILLAGE

GOOGLE PHOTOGRAPH.

SD/-
VERIFIED PIO/RO
UKPCB
ROORKEE

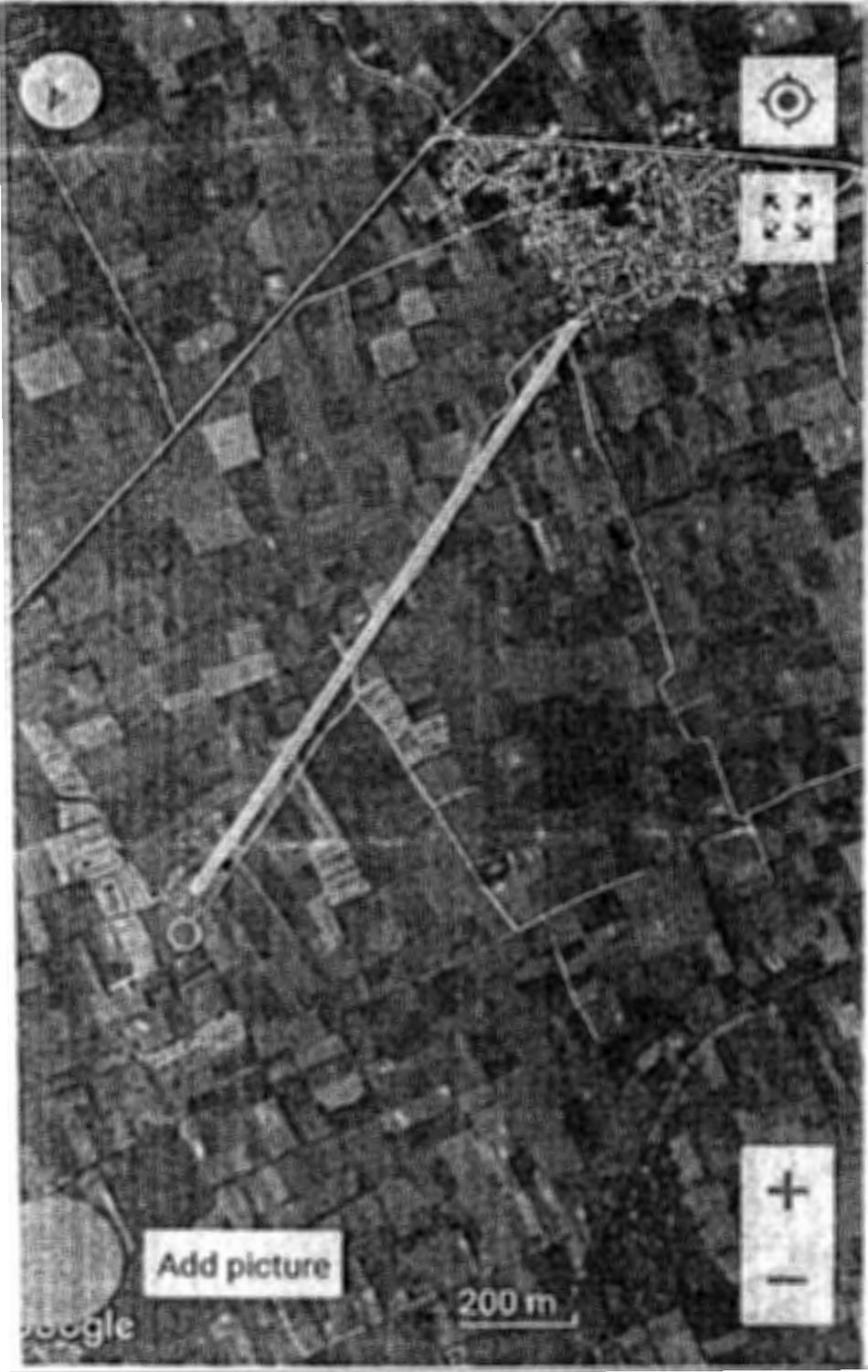
302

52. (1)

Balaji brick field to barampur v... (X)

Distance: 1.207 km

BALAJI BRICK FIELD TO BARAMPUR VILLAGE



Verified



PIO/RO
UKPCB
Roorkee

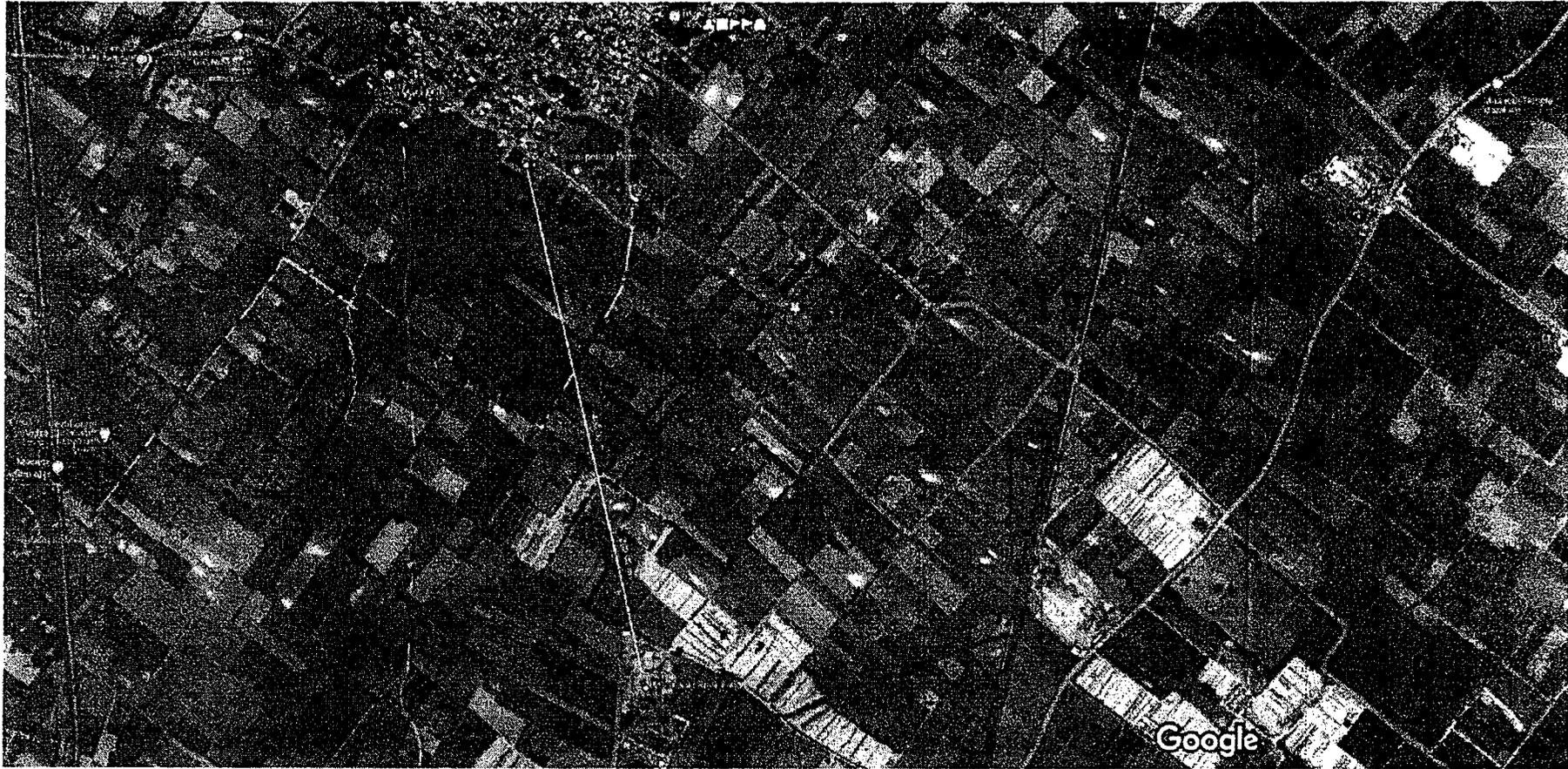
303

Annexure-1 (Colly.)

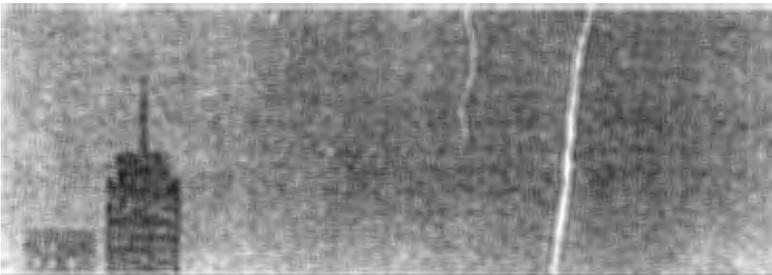
Google Maps

M/s Balaji Brick Field

Distance of bhate from the first house of the village to the first corner of the village



Imagery ©2024 CNES / Airbus, Maxar Technologies, Map data ©2024 100 m



53.

304

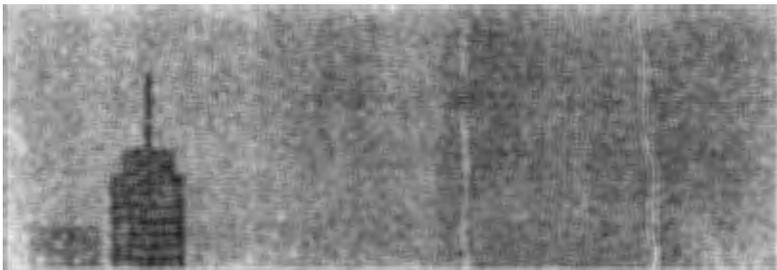
Google Maps

M/s Balaji Brick Field

Distance of bhate from the first house of the village to the second corner of the village

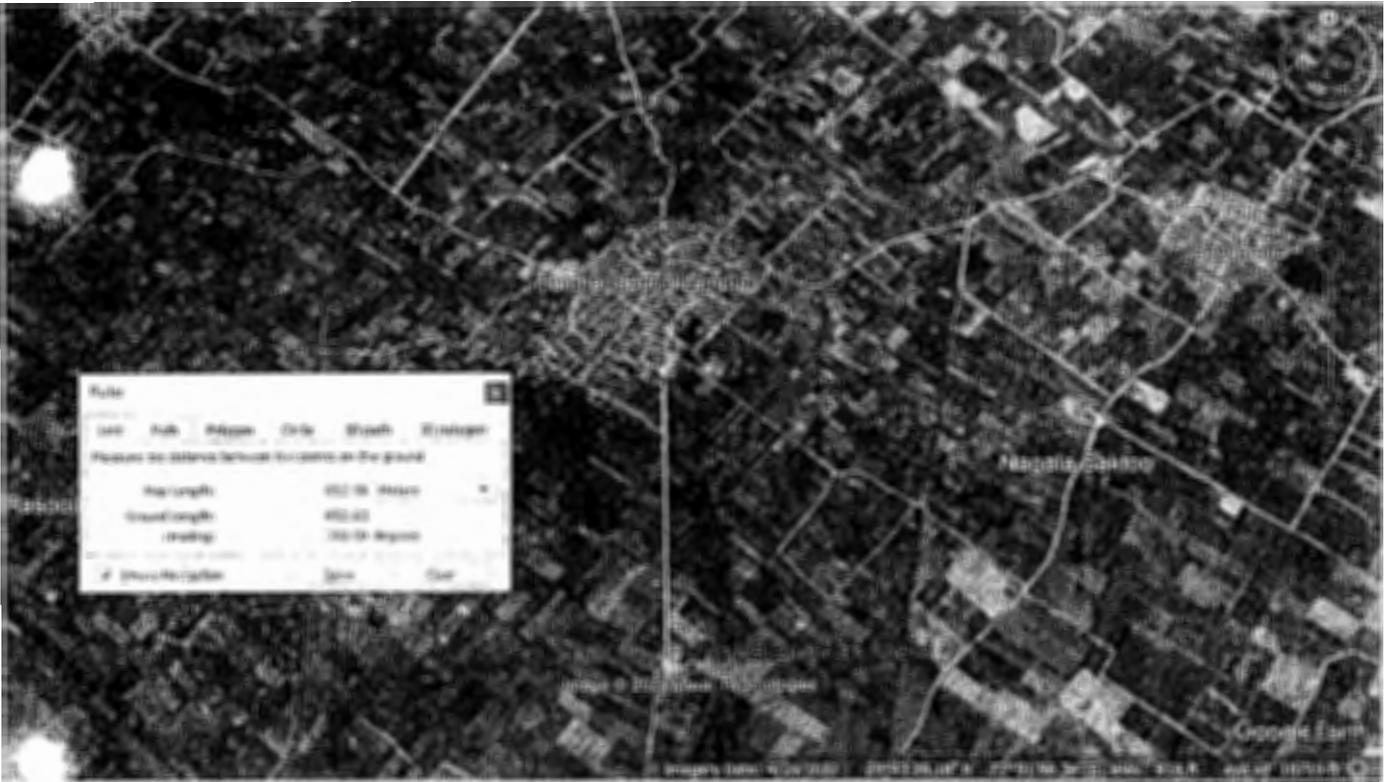


Imagery ©2024 CNES / Airbus, Maxar Technologies, Map data ©2024 100 m



54.

Annexure A-19



BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 754 OF 2023

IN THE MATTER OF:

VIPUL KUMAR

.... APPLICANT

VERSUS

UTTARAKHAND POLLUTION
CONTROL BOARD & ORS.

....RESPONDENTS

APPLICATION FOR EXEMPTION

MOST RESPECTFULLY SHOWETH:

1. That the accompanying Reply along with annexures has been filed on behalf of the present Applicant and the contents of the same may kindly be read as a part and parcel of the present Application also and the same are not being repeated here for the sake of brevity.
2. That due to paucity of time and in the given circumstances the translated, true, typed and certified copy of the annexures, annexed with the accompanying Reply, could not be obtained, prepared and filed in the above-mentioned matter.

3. That the documents annexed with the accompanying Reply are necessary for just and fair disposal of the present matter and the contents of same goes to the root of the present matter.
4. That in view of the facts, it would be expedient and in the interest of justice that the instant Application for exemption from filing true, typed, duly translated, certified copy of the annexures annexed with the accompanying Reply, may be allowed and the Annexures annexed may be accepted as it is. The present Appellant undertakes to make good the same at the earliest or as and when directed.
5. That the present Application is made bonafide and in the interest of justice.

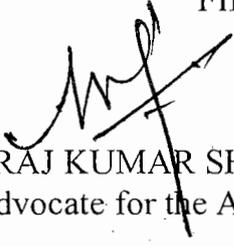
PRAYER

Therefore, it is most respectfully submitted that this Hon'ble Court may be pleased to:

- i) exempt the Application from filing true, typed, duly translated, certified copy of the Judgment, orders, annexures annexed with the present Reply and the Annexures may be accepted as it is; and/or

- ii) Pass such order or further orders which this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.

FILED BY



NEERAJ KUMAR SHARMA
Advocate for the Appellant

Drawn on:
Filed on: 02/08/24

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 754 OF 2023

IN THE MATTER OF:

VIPUL KUMAR

.... APPLICANT

VERSUS

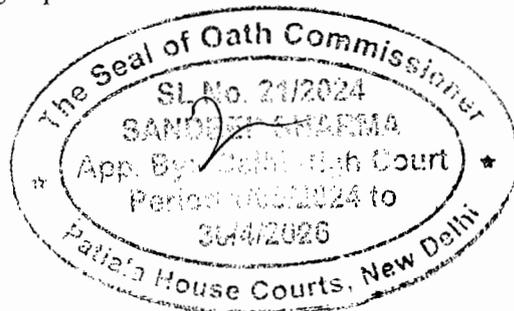
UTTARAKHAND POLLUTION

....RESPONDENT

AFFIDAVIT

I, Vipul Kumar, S/o Shri Chandra Pal Singh, R/o Village Gadanpura, House No. 168. District Muzaffar Nagar, U.P, presently at Delhi, do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the aforesaid matter, and as such I am fully conversant with the facts and circumstances of the present case, hence am competent to swear this affidavit.
2. That I have read the contents of the accompanying Application for seeking exemption from filing true typed, duly translated, certified copy of the annexures annexed with the Reply and the same are true and correct to the best of my knowledge and belief and the same are not being repeated herein for the sake of brevity and to avoid prolixity.



60.

- 3. That the annexures annexed with the present Civil Appeal are true copies of their respective originals.
- 4. That no part of this Affidavit is false and nothing material has been concealed therefrom.

I identified the deponent who has signed in my presence, Sidhant Agwal

DEPONENT

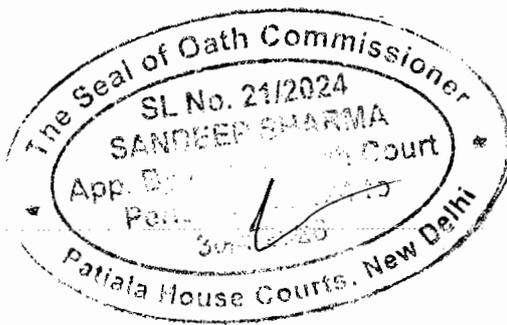
[Signature]

VERIFICATION:

I, the deponent, above named, do hereby solemnly verify that the contents of the above affidavit are true and correct to the best of my knowledge and information. No part of it is false and nothing material has been concealed therefrom.

19 AUG 2024

Verified at New Delhi on this day of July, 2024.



DEPONENT

[Signature]

Solemnly sworn before me read over & explained to the deponent
Admitted to be correct

Oath Commissioner, New Delhi

2 AUG 2024

311



Neeraj Sharma <neerajsharmaaorsc@gmail.com>

Reply Affidavit in O.A No. 754 of 2023; Vipul Kumar Vs. UKPCB & Ors

2 messages

Neeraj Sharma <neerajsharmaaorsc@gmail.com>

Fri, Aug 2, 2024 at 3:44 PM

To: priya.mohini@gmail.com, secy-moef@nic.in, dm-hr-ua@nic.in, ajayaggarwal.cpcb@gmail.com, msukpcb@yahoo.com, Aishwarya sinha <aishwarya12sinha@gmail.com>

Dear Sir/ Madam,

Please find attached herewith the scanned copy of the Reply Affidavit in O.A No. 754 of 2023, entitled " *Vipul Kumar Vs. Uttarakhand Pollution Control Board & Ors*", filed on behalf of the Applicant, above named, for your consideration.

Kindly acknowledge the receipt.

Best Regards,

For
Neeraj Kumar Sharma
Advocate for the Applicant

Mob: 9811288424

 **REPLY AFFIDAVIT VIPULKUMAR.pdf**
1861K**Mail Delivery Subsystem** <mailer-daemon@googlemail.com>

Fri, Aug 2, 2024 at 3:44 PM

To: neerajsharmaaorsc@gmail.com

**Address not found**

Your message wasn't delivered to **ajayaggarwal.cpcb@gmail.com** because the address couldn't be found, or is unable to receive mail.

[LEARN MORE](#)

The response was:

550 5.1.1 The email account that you tried to reach does not exist. Please try double-checking the recipient's email address for typos or unnecessary spaces. For more information, go to <https://support.google.com/mail/?p=NoSuchUser> 4fb4d7f45d1cf-5b83c524236sor273237a12.11 - gsmtip

312

Final-Recipient: rfc822; ajayaggarwal.cpcb@gmail.com

Action: failed

Status: 5.1.1

Diagnostic-Code: smtp; 550-5.1.1 The email account that you tried to reach does not exist. Please try 550-5.1.1 double-checking the recipient's email address for typos or

550-5.1.1 unnecessary spaces. For more information, go to

550 5.1.1 <https://support.google.com/mail/?p=NoSuchUser> 4fb4d7f45d1cf-5b83c524236sor273237a12.11 - gsmt

Last-Attempt-Date: Fri, 02 Aug 2024 03:14:30 -0700 (PDT)

----- Forwarded message -----

From: Neeraj Sharma <neerajsharmaaorsc@gmail.com>

To: priya.mohini@gmail.com, secy-moef@nic.in, dm-hr-ua@nic.in, ajayaggarwal.cpcb@gmail.com, msukpcb@yahoo.com, Aishwarya sinha <aishwarya12sinha@gmail.com>

Cc:

Bcc:

Date: Fri, 2 Aug 2024 15:44:10 +0530

Subject: Reply Affidavit in O.A No. 754 of 2023; Vipul Kumar Vs. UKPCB & Ors

----- Message truncated -----